



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)
E-mail- rorpcb.jodhpur@gmail.com. Tele : 0291 –2723225

RO/RPCB/Gen/NGT-55/ 1816

Date:- 11.10.2022

To,
The Registrar,
National Green Tribunal
Principal Bench
New Delhi.
Email- judicial-ngt@gov.in

Sub :-Compliances of the directions issued by Hon'ble NGT, Principal Bench, New Delhi vide order dated 18.07.2022 in O.A no- 504/2022 in reference : News item published in The Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects khejri trees"

Respected Sir,

With reference to above cited subject, please find enclosed herewith the Joint Inspection Report in compliance of the order issued by Hon'ble NGT, Principal Bench, New Delhi vide order dated 18.07.2022 in O.A no- 504/2022 in reference: News item published in The Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects khejri trees"

Enclosed- As above.

Yours faithfully

(Shilpi Sharma)

E.E & Regional Officer

Copy to: - RO/RPCB/Gen/NGT-55/1817-1820

Date: - 11.10.2022

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. District Collector, Jodhpur.
3. Shri Nishant Awana, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. GIC-Legal, Rajasthan State Pollution Control Board, Jaipur for information.

Regional Officer

Joint Inspection Report

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT)
Principal Bench, New Delhi order dated
18/07/2022**

In the Matter of

Original Application. No. 504/2022

**News item published in The Hindu dated
11.7.2022 titled**

**“Villagers stir against solar plants protects
Khejri trees”**

Members of the Team

Sh. Mangi Lal, SDO, Baap, Jodhpur

Smt. Shilpi Sharma, Regional Officer, RSPCB, Jodhpur

Sh. Madan Singh Boda, ACF, Jodhpur

**INSPECTION REPORT OF JOINT COMMITTEE IN COMPLIANCE
OF HON'BLE NATIONAL GREEN TRIBUNAL (NGT) PRINCIPAL
BENCH, NEW DELHI ORDER DATED 18/07/2022 IN
O.A NO- 504/2022 IN THE MATTER OF NEWS ITEM
PUBLISHED IN THE HINDU DATED 11.07.2022 TITLED
“VILLAGERS STIR AGAINST SOLAR PLANTS PROTECTS
KHEJRI TREES”**

INTRODUCTION

Hon'ble NGT Principal Bench New Delhi, vide its order dated 18/07/2022, in the matter of Original Application No. 504/2022 constituted a Joint Committee comprising of representative of District Magistrate, Jodhpur, Rajasthan State PCB and PCCF(HoFF), Rajasthan and directed the committee to undertake site visits, and submit factual report. The State PCB has been designated as the Nodal agency for coordination and compliance. (Copy of the order is enclosed at **Annexure-I and copy of nomination from respective departments is enclosed as Annexure-I-A**).

In compliance to the aforesaid order dated 18/07/2022, following officers were nominated from their respective departments to conduct the joint inspection: -

- i. Sh. Mangi Lal, SDO, Baap, Jodhpur (Raj)
- ii. Smt. Shilpi Sharma, Regional Officer, RSPCB, Jodhpur (Raj)
- iii. Sh. Madan Singh Boda, ACF, Jodhpur.

The committee of above officers carried out joint inspection of alleged site, located at Village- Badi Seed, Roop Girdawar, Tehsil- Baap, District - Jodhpur on 25/09/2022.

OBSERVATIONS DURING THE VISIT

- The above alleged site belongs to M/s AMP Energy Green Four Pvt Ltd for the purpose of establishment of photo-voltaic(PV) based solar power plant.
- About 3200 bigha land has been taken on lease by the unit. The land has been taken by M/s AMP Energy Green Four Pvt Ltd has been taken on lease from individual khatedaars.
- The details of lease holders as provided by Patwari, Baap is enclosed as **Annexure-II. As per the available records, the land was not converted for industrial purpose/ establishment of solar power plant. As per norms, land conversion is not required for the establishment of Green/ White category of industries.**
- The alleged site was inspected in the presence of Sh. Jeetender Meena, Patwari-Tehsil- Baap.
- The latitude and longitude of the unit are:- 27.50733034N and 72.4319233E.



Figure:-1- View of the alleged site

- The photographs taken during the visit are enclosed at **Annexure-III.**
- During inspection, no work was going on at the site. Boundary wall was found across all the sides of the proposed site.
- During inspection, no representative of M/s AMP Energy Green Four Pvt Ltd was present on site.
- No khejri trees were observed on site.
- As per the report provided by the office of the Tehsildaar, about 250 nos of Khejri trees were chopped down, without permission from any competent authorities. The chopped trees were then buried inside the same land premises.
- As Khejri(Scientific Name- *Prosopis Cineraria*) is the State tree of Rajasthan, hence sentiments of the nearby villagers got hurt upon its chopping and agitation aroused.
- As per the report dated 13/06/2022 of Tehsildaar Baap, the site was inspected by the Tehsildaar and Patwari Baap on 13/06/2022 and the chopped down Khejri trees buried inside the plant premises were confiscated by them in the presence of then complainant- Sh. Kuldeep Vishnoi and other villagers and then handed over to the Village Development Officer, Gram Panchayat- Badi Seed. The copy of the report is enclosed as **Annexure-IV.**
- The confiscated 250 nos of Khejri trees have been handed over to the Police Department on 21/09/2022. Copy of the team constituted for handing over to Police Department is enclosed as **Annexure-V.**
- As per the report at Annexure-IV, the individual khatedars as per Annexure-II were found guilty under section 83 and 84 of the Rajasthan Tenancy Act, 1955 and action against them has

been proposed/ initiated. The matter is pending at SDM Court, Baap.

- As per the Rajasthan Tenancy Act, 1955, there is a provision of penalty imposition of upto Rs.100/- per tree cutting upon the culprits for illegal cutting of trees for first offence. And upon second offence, the penalty provision may be increased upto Rs.200/- per tree cutting.

COMPLIANCE OF OTHER STATUTORY REGULATIONS

- As per the Office Memorandum of Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi dated 30/06/2011, solar power plants were exempted from the ambit of Environmental Impact Assessment Notification dated 14/09/2006. Further, as per O.M dated 07/07/2017 and 14/08/2017 of (MoEF&CC) the same was affirmed. (Copy enclosed as **Annexure-VI**)
- As per the RSPCB's categorization dated 31/05/2016, solar power plants fall under the White Category of industries and does not require Consent to Establish/ Consent to Operate from the State Board. Copy of categorization order dated 31/05/2016 is enclosed as **Annexure-VII. As a "White category" industry, the industry needs to intimate the operational status to the State Board only.**
- As per the available records of the State Pollution Control Board, Jodhpur, the industry under reference has not intimated the State Board for its establishment.
- As the alleged land does not falls under the "Forest land", hence the provisions of the Rajasthan Forest Act, 1953 are not applicable, as this land is khatedari land and non- forest land.

RECOMMENDATIONS

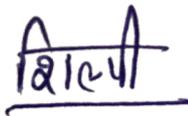
During the site visit carried out by the Joint team, no on-going construction work and khejri trees were observed on site. The committee recommends the following: -

- a) The penalty provisions as laid down in the Rajasthan Tenancy Act, 1955 must be reviewed. The amount of penalty is too less with respect to today's scenario.
- b) Instead of cutting of trees, process of translocation of trees may be promoted for green field projects and other activities.
- c) As per the Office Memorandum of MoEF&CC, New Delhi dated 14/08/2022, wherein it has been mentioned that the solar photovoltaic cells based solar power plants shall be covered under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016, therefore, CPCB should review the category of solar power plants. The solar power plants should be covered under the ambit of orange category of industries.
- d) An afforestation policy should be framed wherein guidelines be formulated for afforestation in lieu of tree cutting.



(Madan Singh Boda)

ACF, Jodhpur



(Shilpi Sharma)

RO RPCB Jodhpur



(Mangi Lal)

SDO, Baap

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 504/2022

In re: News item published in The Hindu dated 11.07.2022 titled
“Villagers’ stir against solar plants protects khejri trees”

Date of hearing: 18.07.2022

**CORAM: HON’BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON’BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON’BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. The matter has been taken up in the light of captioned media report to the effect that solar plant proposed at Badi Sid region, Tehsil Phalodi, Jodhpur District, Rajasthan will result in illegal chopping of thousands of trees without adequate afforestation measures and requisite clearance taken from the Forest Department.

2. Having regard to the above, we consider it necessary to seek a factual and action taken report from a joint Committee of District Magistrate, Jodhpur, Rajasthan State PCB and PCCF (HoFF), Rajasthan. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 19.10.2022.

A copy of this order be forwarded to the District Magistrate, Jodhpur, Rajasthan State PCB and PCCF (HoFF), Rajasthan by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

July 18, 2022
Original Application No. 504/2022
A

पत्रावली सं. राप्रनिम/22-23/

O.A no - 504/2022

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जोधपुर
कार्यालय टिप्पणी (क्रमिक)

1. May kindly peruse 1-4/c, a case has been filed in reference to a news item published in The Hindu dt 11.07.2022 titled "Villagers stir against solar power projects protects Kheyri trees" at the Principal Bench of Hon'ble NGT, New Delhi with O.A no-504/2022, regarding illegal chopping of trees without adequate afforestation measures and requisite clearance from the Forest Department, at Badi Sid region, Phalodi, Jodhpur.
2. In this regard, a committee has been constituted by Hon'ble NGT comprising of District Magistrate, Jodhpur, Rajasthan State PCB and PCCF (HOFF), Rajasthan.
3. In compliance of NGT case O.A no- 504/2022, report is to be submitted within two months and the next hearing is scheduled on 19.10.2022, thus nomination from District Administration, Jodhpur is also anticipated. Submitted for kind perusal and further orders, pls.

दिनांक

17/08/2022

शिल्पी शर्मा

क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जोधपुर (राज.)

AOM Sir (City-I)

महोदय, प्रस्तुत कर निवेदन है कि कड़ी सीड (लाप) में सोलर प्लोट में रखे जा रही के पेड़ों की कटाई को लेकर न्यूज पेपर की खबर के आचार पर स्व-मार्ग उकरण पत्र कर तत्कालीन रिपोर्ट की मांग की गई। उक्त रिपोर्ट जिला कलेक्टर, JFO & RO-PCB द्वारा संयुक्त रूप से निरीक्षण कर भेजी जानी है अतः जिला कलेक्टर महोदय भी आगे ले 520 लाप की उपनिधि बनाकर उक्त रिपोर्ट हेतु निर्देशित किया जात उदाहरित है अवलोकनार्थ, आदेशार्थ प्रस्तुत है

17/08/2022

अपर कलेक्टर एवं जिला मजिस्ट्रेट

(शहर) जोधपुर

पत्रावली सं राप्रनिम/22-23/

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जोधपुर
कार्यालय टिप्पणी (क्रमिक)

DM for
[Handwritten Signature]

8/08
हिमेश गुप्ता
जिला कलेक्टर, जोधपुर

[Handwritten Signature]
2/18/8

RO PCB

जोधा जिला
शिक्षण अधिकारी
जोधपुर जिला प्रशासनिक कार्यालय
(जोधा) जोधपुर

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14
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कार्यालय प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर

क्रमांक: एफ.16(ओ.ए. 504/2022)2022/व.सु./प्र.मु.व.सं./5287

दिनांक: 16/09/2022

निमित्त:

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,
जोधपुर।

विषय:— Hon'ble National Green Tribunal order dated 18-07-2022 in Original Application no. 504/2022 News item published in The Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects Khejri trees".

संदर्भ:— राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर के पत्र दिनांक 925 दिनांक 16.08.2022 के कम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संलग्न "खेजडी के पेड़ों की रक्षा हेतु सोलर प्लांट के खिलाफ ग्रामीणों का आंदोलन" के संबंध में माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच, नई दिल्ली में दिनांक 18.07.2022 को पारित निर्णय की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है एवं की गई कार्यावाही से इस कार्यालय को अवगत कराने का कष्ट करें।

संलग्न:— उपरोक्तानुसार।

भवदीय


(उदय शिकर)

अति. प्रधान मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर

Mail
27/09

कार्यालय संभागीय मुख्य वन संरक्षक, जोधपुर

क्रमांक एफ 9 (26)विधि/मुवस/2022/ 7267

दिनांक 27/9/22

निमित्त

सहायक वन संरक्षक,
जोधपुर । .विषय:- प्रकरण संख्या 504/2022 सोलर प्लांट्स प्रोटेक्ट खेजडी ट्रि बनाम
राज्य सरकार ।संदर्भ:- प्रधान मुख्य वन संरक्षक, राज0 जयपुर का आदेश क्रमांक एफ
26(55)विधि/2022/प्रमुवसं 7685-91 दिनांक 08.09.2022 ।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आलौच्य प्रकरण में संदर्भित पत्र के जरिये प्रधान मुख्य वन संरक्षक, राज0 जयपुर द्वारा आपको प्रभारी अधिकारी नियुक्त किया गया है।

अतः उक्त प्रकरण में प्रधान मुख्य वन संरक्षक, राज0 जयपुर द्वारा जारी निर्देशों के अनुसार कार्यवाही कर प्रगति/पालना से उन्हें अवगत कराते हुए, रिट प्रति सहित इस कार्यालय को अवगत करावे।

विधि
3
29/9/2022
जोधपुर

भवदीय

(एस.आर.वी.मूर्थी)

संभागीय मुख्य वन संरक्षक,
जोधपुर

दिनांक 27/9/22

क्रमांक एफ 9 (26)विधि/मुवस/2022/ 7268

प्रतिलिपि उप वन संरक्षक, जोधपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संभागीय मुख्य वन संरक्षक
जोधपुर

कार्यालय संभागीय मुख्य वन संरक्षक, जोधपुर

क्रमांक:- एफ () तक / मुवसंजो / 2022 /

दिनांक:-

कार्यालय-आदेश

माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओरिजनल एप्लीकेशन संख्या 504 / 2022 सुओ मोटो के अनुक्रम में बड़ी सिड, तहसील-बाप, जिला जोधपुर में हुए खेजड़ी वृक्ष के अवैध कटान के मौका-निरीक्षण हेतु श्री मदन सिंह बोड़ा, सहायक वन संरक्षक एवं प्रावैधिक सहायक, उप वन संरक्षक, जोधपुर को मनोनित / अधिकृत किया जाता है।

श्री बोड़ा को निर्देशित किया जाता है कि उक्त घटनास्थल का मौका-निरीक्षण कर प्रगति रिपोर्ट अधोहस्ताक्षरकर्ता को प्रस्तुत करावें।

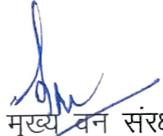
(एस आर वी मूर्थी)

संभागीय मुख्य वन संरक्षक,
जोधपुर

दिनांक:- 07/10/22

क्रमांक:- एफ () तक / मुवसंजो / 2022 / 7586-27
प्रतिलिपि निम्नांकित को सूचनार्थ प्रेषित है:-

1. उप वन संरक्षक जोधपुर
2. श्री मदन सिंह बोड़ा, सहायक वन संरक्षक जोधपुर को पालनार्थ।


संभागीय मुख्य वन संरक्षक,
जोधपुर



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur.
Phone : 0141- 2716804, 2716811 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

Email/Speed-Post

No. F.10 (443) RPCB/Legal/NGT/2022 /925-927

Date: 16/08/2022

Regional Officer,
 Rajasthan State Pollution Control Board,
 Jodhpur.

Sub: - Hon'ble National Green Tribunal order dated 18.07.2022 in Original Application no. 504/2022 News item published in The Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects Khejri trees".

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 18.07.2022 directed as follow:-

"2. Having regard to the above, we consider it necessary to seek a factual and action taken report from a joint Committee of District Magistrate, Jodhpur, Rajasthan State PCB and PCCF (HoFF), Rajasthan. The State PCB will be the nodal agency for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 18.07.2022. The Hon'ble NGT order dated 18.07.2022 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,


 (B. Praveen)
 Member Secretary o/c

Copy to following for information and to take necessary action for compliance of Hon'ble NGT order dated 18.07.2022:-

1. PCCF (HOEF), Aranya Bhawan, Jhalana Doongri, Jaipur .
2. District Collector, Jodhpur.


 Member Secretary o/c

S.NO	NAME	AMP			Village
		77	BIGHA	ACRE	
1	HARI SINGH S/O TIKU SINGH	141/10	31.6	12.64	राजनीत नगर
2	LIXMAN SINGH S/O TIKU SINGH	141/7	61.6	24.64	do
3	Gajender Singh S/o Jawan Singh	141/424,141/425,141/426/141/420,141/422,141/421	138.45	55.38	do
	MAHIPAL S/O BHANWAR LAL				
	SAVITRI W/O DINESH				
	PARWATI W/O NAVAL KISHOR				
4	JIYA BAI W/O BHAKHAR RAM	141/5	50	20.00	do
5	BUDH RAM S/O RAM LAL,	141/1	33.25	13.30	do
	BIRBAL RAM S/O RAM LAL				
6	BHAVRI RAM S/O SALAG RAM	141/2	33.25	13.30	do
7	PARWATI W/O NAVAL KISHORE	141/423	26.9	10.76	do
8	NIRMALA MALOO W/O JABAR CHAND MALOO	141/6, 141/12	70	28.00	do
9	SHIVPYARI KANWAR D/O CHATUR SINGH W/O ASU SINGH	136	19.05	7.62	do
10	NARU SINGH @ NARPAT SINGH S/O KHEEV SINGH	135	20.9	8.36	do
11	JAGRAM S/O MALA RAM	141	29.9	11.96	do
	SONA RAM S/O JIYA RAM				
	RAMNIWAS S/O JIYARAM				
	RAJURAM S/O JIYA RAM				
12	SUKHRAM S/O MALARAM	141/8	20.2	8.08	do
	JAGRAM S/O MALA RAM				
	SONARAM S/O JIYA RAM				
	JAG RAM				
13	MAA CONSULATANT PVT LTD	140, 140/412, 140/413	172.4	68.96	do
15	ASU SINGH S/O FUS SINGH	134, 137	62.4	24.96	do
	HANUMAN SINGH S/O FUS SINGH				
	AIDAN @ ADU S/O FUS SINGH				
	AIDAN @ ADU S/O FUS SINGH				
16	RAMCHANDRA S/O SHARWAN RAM	131	26.8	10.72	do
	TIKURAM S/O SHARWAN RAM				
	LIKHMANNAM S/O SHARWAN RAM				
17	PEMA RAM S/O SONA RAM	131/1	26.85	10.74	do
18	CHOGARAM S/O GORKHA RAM	131/2	20.15	8.06	do
	KASTURI W/O BISHNA RAM				
	RAJU RAM S/O BISHNA RAM				

19	CHAGAN KANWAR W/O JEEVAN SINGH	37	69.9	27.96	बडी लिड
	BHAWANI SINGH S/O JIVAN SINGH				
	DUNGAR SINGH S/O JIVAN SINGH				
	HARI SINGH S/O JEEVAN SINGH				
20	SAYAR W/O JETHARAM	132/1	27.875	11.15	श्रीजीतनगर
	SAYAR W/O JETHARAM				
	SWARUPA RAM S/O JETHA RAM				
21	INDRA RAM S/O KHIYA RAM	132/2	28	11.2	श्रीजीतनगर
	DUGAR RAM S/O KHIYA RAM				
	HAVALI W/O KHIYA RAM				
22	SHAITANA RAM S/O NARAYAN RAM	132	28	11.2	श्रीजीतनगर
	NARSINGHA RAM S/O NARAYAN RAM				
	RUPI W/O NARAYAN RAM				
	MAGI W/O KISHNA RM PRAKASHI				
	PRAKASH S/O KISHANA RAM				
	JEETU URF JITENDRA S/O KISHNA RAM				
23	NARAYAN SINGH S/O JIVAN SINGH	37	17.45	6.98	बडी लिड
24	DHUDA SINGH S/O JIVAN SINGH	37	17.45	6.98	बडी लिड
25	RAMNARAYAN JOSHI	74	54.65	21.86	बडी लिड
26	OMPRAKASH S/O RAMNIVASH	76	18.95	7.58	बडी लिड
	SHIVPRAKASH S/O RAMNIVASH				
27	MIRA W/O JODHA RAM	141/4	50	20	श्रीजीतनगर
28	DHURA RAM S/O BALWANTA RAM	73/10	118.2	47.28	बडी लिड
	BANSHI LAL S/O BALWANTA RAM				
	JORA RAM S/O BALWANTGA RAM				
	MOHAN LAL S/O BALWANTA RAM				
29	MANGNA RAM S/O DHIMA RAM	75/5	100	40.00	बडी लिड
	BHANI W/O MANGNA RAM				
30	RAM SINGH S/O AATRAM	75/11	33.35	13.34	बडी लिड
32	BHAGIRAT RAM S/O LAKHA RAM	73/9	118.2	47.28	बडी लिड
	LAKHA RAM S/O JASWANTA RAM				
	GANPAT RAM S/O LAKHA RAM				
33	RAJI W/O LADHU RAM	73/2	9.85	3.94	बडी लिड
34	SHANTI W/O SAHI RAM	73/4	9.85	3.94	बडी लिड
35	BUDHA RAM S/O BHADAR RAM	73/8	29.65	11.86	बडी लिड
36	KARAN SINGH S/O BHAWAR SINGH	34/326	35.4	14.16	श्रीजीतनगर
	JASPAL SINGH S/O BHAWAR SINGH				
	BHUR SINGH S/O BHAWAR SINGH				
	JALAM SINGH S/O BHAWAR SINGH				
	SURENDERA KANWAR W/O BHAWAR				
37	NARAYAN SINGH S/O NATHU SINGH	34/326	58.75	23.51	श्रीजीतनगर
	JABAR SINGH S/O BERISHAL SINGH				
	KULDEEP SINGH S/O CHANDAN SINGH				
38	SURAJ DEV SINGH S/O RAM SINGH	34/326	30.35	12.14	श्रीजीतनगर
39	SHYAM LAL S/O LAXMAN DAS	74/1	50	20.00	बडी लिड
	SHYAMLAL & SUNS HUF				
	SURINDER KUMAR JINDAL				
	SURINDER KUMAR JINDAL				

प्रमाणित (मू.अ.)
प्रमाणित

40	Bhanwar Lal S/o Pratapa Ram	73/6	7.35	2.94	बडी लिड
41	BITTU RATHI W/O DILIP KUMAR RATHI	141/18	26.3	10.52	२०१५/१०/११
42	KHEMARAM S/O PRATAP RAM	73/7	7.35	2.94	बडी लिड
43	SUNILA W/O PRADEEP	73/8	7.4	2.96	बडी लिड
	SHARDA W/O SATYA PRAKASH				
44	KISHNA RAM S/O RAMCHANDRA	141/13	29.4	11.76	२०१५/१०/११
	MANOHARI W/O KISHNARAM				
	SAROJ RATHI W/O RAJARAM				
45	SAROJ RATHI W/O RAJARAM	141/14	29.4	11.76	—
	MANOHARI W/O KISHNARAM				
46	KIRAN LADHA W/O PRADEEP KUMAR	141/415	30.85	12.34	—
	CHINKI RATHI W/O JEETENDRE RATHI				
47	KISHNA RAM S/O RAMCHANDRA	141/416	30	12	—
	CHINKI RATHI W/O JEETENDRE RATHI				
48	DARSHIT RATHI S/O RAJARAM RATHI	141/418	30	12	—
	KIRAN LADHA W/O PRADEEP KUMAR				
49	RAJAN RATHI S/O MUKESH KUMAR	141/19	30	12	—
50	Shyamsundar Rathi w/o Igaya Ram	141/16	13.45	5.38	—
51	Karam singh s/o nar singh	34/1	32.85	13.14	—
	Kulwinder singh s/o nar singh				
52	Muninder singh s/o Labh Singh	34/1	32.85	13.14	—
53	Durgesh kanwar w/o Narayan singh	139/1 & 139/2	55	22	—
54	Ankur Gupta S/o Rakesh Gupta	77 & 77/1	96.925	38.77	—
55	Kiran Kanwar S/o bhanwar singh	77/1	32.35	12.94	—
56	Jeet singh s/o jalore singh	79/377 & 79/378	50	20	बडी लिड
	Mejar singh s/o jalore singh				
	Sohan singh s/o jalore singh				
57	Mahendra Das s/o Ishwar das	141/414	20	8	२०१५/१०/११
58	Laxmi soni w/o lalchand soni	141/17	19.9	7.96	२०१५/१०/११
59	Ramjot w/o shyamsundar rathi	141/15	28.25	11.3	२०१५/१०/११
60	Lalchand soni s/o Bhuraram	141/17, 141/16 & 141/414	29.95	11.98	२०१५/१०/११
61	Omprakash Dhaka S/o Jawara Ram	78/3	16.65	6.66	२०१५/१०/११
62	Hari Kishan S/o Rati Ram	74	47.8	19.12	बडी लिड
	Chaturbhuj S/o Rati Ram				
	Pushpa Devi D/o Rati Ram W/o jlwani				
	Sarawati D/o Rati Ram				
63	Jugal Kishor S/o GouriShanker	79	22.45	8.98	बडी लिड
64	Kirti Prakash S/o Kishan Dan	74/1	16.65	6.666	—
65	Megh Raj S/o Kaur Sain	37/1	40.8	16.32	—
66	Sohani W/o Kanwar Lal	74/1	16.65	6.6666	—
67	Jhamu W/o Bhikha Ram	34/1	21.9	8.76	२०१५/१०/११
68	Bharat Bhushan S/o Paroshatam	77	48.45	19.38	२०१५/१०/११
69	Birbal Ram S/O Khanu Ram	35/1	25	10	—
70	Chand Singh Nathawat S/o Sohan Singh	77, 77/1	48.475	19.38	२०१५/१०/११
71	Rakesh Kumar S/o Jora Ram	35/327	25	10	२०१५/१०/११
72	Prakash Kanwar W/o Parwat Singh	74/1	8.35	3.3333	बडी लिड
73	Ankita D/o Chetanya Dev	74/1	8.3	3.3333	बडी लिड
74	Krishna Soni W/o Ashish Soni	133, 133/1, 133/2	73.05	29.22	२०१५/१०/११
75	Ashok Kumar S/o Braj Lal	78/1	8.35	3.34	२०१५/१०/११
	Meeta Jindal W/o Ashok Kumar				
	Rahmat Khatu /o Umar Deen				
	Budh Ram S/O Bhanwar Lal				
	Sharwan Kumar S/O Bhanwar Lal				

पटवारी (पू.अ.)

पटवारी

76	ChinderPal Kaur W/o Pragat Singh	34/1	10.95	4.38	२०१५/१०-११
	Rani Kaur W/o Bikar Singh				
77	Sukh Ram Vishnoi S/o Veerma Ram Vishnoi	133/3	30	12	२०१५/१०-११
78	Bal kanwar W/o Prabhudan	75/4	11.08325	4.4333	७७/१६
79	Kamlesh Kanwar W/o Narpat Singh	75/368	30	12	७७/१६
	Santosh W/o Omprakash Singh				
80	Sunita Sharma W/o Shrikrishan Sharma	75	31.2	12.48	७७/१६
81	Siru kanwar W/o Raghuvèer Singh	75/18	20	8	७७/१६
82	Ram Pyri W/o Sahi Ram	78	16.65	6.66	२०१५/१०-११
83	Mohammad Sadik S/o Khivare Khan	75/2, 75/4, 75/15	88.35	35.54	७७/१६
	Bismilla W/o Mohammad Sadik				
	Ayub Khan S/o Mohammad Sadik				
	Mohammad Yusuf S/o Mohammad Sadik				
84	Babu Ram S/o Dhanna Ram	34/11	8.2	3.28	२०१५/१०-११
85	Madhu Ram S/o Dhanna Ram	34/12	8.2	3.28	२०१५/१०-११
86	Shankar Ram S/o Dhanna Ram	34/13	8.4	3.3	२०१५/१०-११
87	Bhajan Lal S/o Deva Ram	141/20, 141/21, 141/22, 141/23	15.36	6.12	२०१५/१०-११
88	Deva Ram S/o Hari Ram	141/11	33.25	13.30	२०१५/१०-११
	Bhalamat W/o Mahipal				
	Alachi Devi W/o Arjun Ram				
89	Bhanwar Lal S/o Ramu Ram	78/2	8.4	3.36	२०१५/१०-११
90	Jasraj S/o Dhanna Ram	133/4, 133/5	7.75	3.10	२०१५/१०-११
91	Punam Chand s/o Vishna Ram	131/2	6.7125	2.685	२०१५/१०-११
	Sunder Alias Surendra S/o Vishna Ram				
92	Umar Deen S/o Gulam Mohammad	133/2	2.5	1.000	२०१५/१०-११
93	Suman Bishnoi W/o Vijay Bishnoi	151/139, 155/139, 156/139, 152/139, 147/139, 153/139, 148/139, 154/139	53.72	21.49	२०१५/१०-११
			TOTAL	3257.95075	1283.24


 प्रमुख (पू.अ.)
 पटवार अण्डल

Photographs taken during the joint inspection in compliance of Hon'ble NGT order dated 18.07.2022 in O.A. No. 504/2022 News Item published in the Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects Khejri trees."



Photographs taken during the joint inspection in compliance of Hon'ble NGT order dated 18.07.2022 in O.A. No. 504/2022 News Item published in the Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects Khejri trees."



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Photographs taken during the joint inspection in compliance of Hon'ble NGT order dated 18.07.2022 in O.A. No. 504/2022 News Item published in the Hindu dated 11.07.2022 titled "Villagers stir against solar plants protects Khejri trees."



आज दिनांक 11.11.2023 को

श्रीमान लक्ष्मी लाल महोदय जी वाप

प्राणी

राज सरकार
जलिये पखारी
बहीखीड़

अप्राणी

Amp Energy Green Power
ग्रुप लिमिटेड जलिये प्रतिनिधि व
संलग्न सूची अनुसार

- ① राजस्थान काश्तकारी अधिनियम 1955 की धारा 86 उपरोक्त विषयानुगत निवेदन है कि मैंसे Amp Energy Green Power ग्रुप लिमिटेड ने ग्राम बहीखीड़ / रणजीतपुर में संलग्न सूची अनुसार कुल खेजड़ी के पेड़ लगभग 250 बिना किसी सहमत अधिकारी की अनुमति के बिना काटे गए। तब उनको खंड बुरे रू जमीन में ग्राइ कर दिया। उक्त वृक्षों को हटाने की स्वीकृति सहमत अधिकारी के नहीं ली गई।
- ② यह है कि उक्त वृक्षों को हटाने के लिए उपरोक्त जानकारी होने पर मेरे द्वारा उक्त वृक्षों को जप्त किया गया।
- ③ यह है कि उक्त वृक्षों में बरतान में उम्पनी द्वारा सोलर हेड कार्य किया जा रहा है जो कार्य प्रगति पर है।
- ④ यह है कि उक्त वृक्षों में स्पीड हेर वृक्ष खेजड़ी आदि को उम्पनी द्वारा बिना किसी विधिक अनुमति के पेड़ों को हटाया गया जो कि राजस्थान काश्तकारी अधिनियम 1955 की धारा 83, 84 का उल्लंघन है।
- ⑤ यह है कि उक्त वृक्ष अवैध तरीके से हटाए गए अतः अप्राणी के विरुद्ध प्राथमिक प्रस्ताव कर निवेदन है कि अप्राणी को दण्डित करने व राजस्थान सरकार के हक में उचित आदेश प्रदान करने की प्रार्थना करता हूँ।

* काश्तकारी की सूची संलग्न है।

लक्ष्मी लाल
बहीखीड़

जमीन रिपोर्ट :-

आज दिनांक 13/6/22 को पटवार मंडल बड़ी सिद्ध के राजस्व ग्राम राजीत नगर एवं बड़ी सिद्ध में विकायत करी श्री कुलदीप विवेनोर्ड एवं सामाचार फों में उकाशित सामाचार के आधार पर हमराट पटवारी बड़ी सिद्ध एवं बिराधन बाप के साथ मौंडे पर पहुँचा।

ग्राम बड़ी सिद्ध के खसरा नं. 129, ~~131~~ डिस्त्रिक्ट गैर मु. गोधर, पं. 131, 142 खसरों खोजी के वृक्षों को अवैध तरीके से काटकर जमीन में दफन किये गये। मौंडे पर श्री महंत जगवान दास जी, कुलदीप विवेनोर्ड, रामकरण सिंघान सबकी उपस्थिति में जमीन के पेटों को बाहर निकाला गया यह पेट करीब 1 वर्ष पुराने लग रहे थे। वृक्षों की संख्या करीब 250 थी। यह वृक्ष सभी खोजी के थे। उक्त दो राजस्व ग्रामों में AMP Soler Put. में को करीब 3200 बीघा जमीन लीज कारतकारों द्वारा लीज की जा चुकीं।

उक्त जमीन से बाहर निकाले गए सूखे पेट तथा पेटों के अवशेष को जलत किया गया।

उक्त वृक्ष पेटों के संरक्षण तथा सुरक्षा एका पटवारी एवं IPR बाप को दी गई।

बाहर निकाले गए पेटों के अवशेष तथा पेटों की

लाल कलर से मार्किंग करवाई गई।

उक्त पेड़ों की मार्किंग $K_1, K_2, K_3 \dots$ तथा C_1, C_2
तथा D_1, D_2, D_3 से Symbolic रूप से करवाई गई।
साहब मिडाले गए पेड़ों बिसमें कुछ अति पुरातन वृक्ष
खेवड़ी के वृक्ष थे।

~~अज्ञ~~
TRR-Baap
13/6/22

~~अज्ञ~~
बाप
बाप

राजस्थार सरकार

कार्यालय तहसीलदार बाप जिला जोधपुर

क्रमांक/राजस्व/2022/1927

दिनांक 20/9/2022

प्रेषित:-

भारसाधक पदाधिकारी
पुलिस थाना बाप।

विषय:- कम्पनी द्वारा अवैध काटे गये खेजड़ी के वृक्षो को थाना में रखवाने बाबत्।

उपरोक्त विषयान्तर्गत लेख है कि ग्राम बडीसिड, रणजीतनगर में मैसर्स AMP Energy Green four Pvt. Ltd द्वारा लीज पर ली गई भूमि मे स्थित खेजड़ी के वृक्षो को काटा गया है, उक्त वक्षों को जब्त कर बहक सरकार लिया जाकर ग्राम विकास अधिकारी ग्राम पंचायत बडीसिड को सुपूर्दगी में रखे गये है। उक्त हटाये गये वृक्षो को दिनांक को वहाँ से हटाकर पुलिस थाना बाप में रखवाने का श्रम करावें। 21.9.22


तहसीलदार बाप

राजस्थार सरकार

कार्यालय तहसीलदार बाप जिला जोधपुर

क्रमांक/राजस्व/2022/1917

दिनांक 20/9/2022

कार्यालय आदेश

ग्राम बडीसिड, रणजीतनगर में मैसर्स AMP Energy Green four Pvt. Ltd द्वारा लीज पर ली गई भूमि में स्थित खेजड़ी के वृक्षों को काटा गया है, उक्त वृक्षों को जब्त कर बहक सरकार लिया जाकर ग्राम विकास अधिकारी ग्राम पंचायत बडीसिड को सुपूर्दगी में रखे गये है। उक्त हटाये गये वृक्षों को दिनांक 21.09.2022 को वहाँ से हटाकर पुलिस थाना में रखवाने हेतु निम्नलिखित टीम का गठन किया जाता है।

1. नायब तहसीलदार बाप
2. भू.अ.निरीक्षक बाप
3. भू.अ.निरीक्षक कानासर
4. पटवारी हल्का बडीसिड
5. पटवारी हल्का राणेरी
6. पटवारी हल्का चारणाई

उक्त टीम दिनांक 21.09.2022 को ग्राम रणजीतनगर व ग्राम बडीसिड से खेजड़ी के वृक्षों को पुलिस थाना में रखवाने हेतु मौके पर उपस्थित रहेंगे। उक्त कार्यवाही की विडियोग्राफी ग्राम पंचायत बडीसिड द्वारा करवाई जायेगी।


तहसीलदार बाप

क्रमांक/राजस्व/2022/1918-1926

प्रतिलिपि:- निम्नांकित को सूचनार्थ एवं पालनार्थ।

दिनांक 20/9/22

1. श्रीमान जिला कलक्टर महोदय, जोधपुर।
2. श्रीमान अति.जिला कलक्टर महोदय, फलोदी।
3. श्रीमान उपखण्ड अधिकारी महोदय, बाप।
4. सरपंच/ग्राम विकास अधिकारी बडीसिड को भेजकर लख है कि सम्पूर्ण कार्यवाही की विडियोग्राफी करायी जाना सुनिश्चित करें।
5. भारसाधक पदाधिकारी पुलिस थाना बाप को पालनार्थ।
6. नायब तहसीलदार बाप।
7. भू.अ.निरीक्षक बाप/कानासर
8. पटवारी हल्का बडीसिड/राणेरी/चारणाई


तहसीलदार बाप

F. No. 320/14/2017-NSM
 Government of India
 Ministry of New and Renewable Energy
 National Solar Mission Division

Block 14, CGO Complex
 Lodhi Road, New Delhi 110003
 14th August, 2017

OFFICE MEMORANDUM

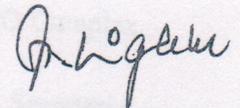
Subject: Clarification on applicability of Environment Impact Assessment (EIA) Notification, 2006 on Solar PV power projects, Solar Thermal power projects and Development of Solar Parks-reg.

This is with reference to OM no. J-11013/41/2006-IA.II(I) dated 7th July, 2017 (copy enclosed) of Ministry of Environment, Forest and Climate Change (MoEF&CC) on applicability of Environment Impact Assessment (EIA) Notification, 2006 on Solar PV power projects, Solar Thermal power projects and Development of Solar Parks.

2. MOEF&CC have clarified that the provisions of the EIA Notification, 2006 is not applicable to Solar PV power projects, Solar Thermal power projects and Development of Solar Parks, subject to such projects following the environmental and statutory stipulations made in the its OM no. No. J-11013/41/2006-IA.II(I) dated 30th June, 2011 (a copy enclosed for reference).

3. MOEF&CC have further clarified as under:

- i) The disposal of PV Cell attracts the provisions of the Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules, 2016.
- ii) The development of Solar Parks shall attract the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.



(Dilip Nigam)
 Adviser (NSM)

Tele/Fax: 2436 8911

To

- 1) Addl. Chief Secretaries/Pr. Secretaries/Secretaries (Energy/Power/Renewable Energy) of all States
- 2) All SPPDs

No. J-11013/41/2006-IA.II(I)
 Ministry of Environment, Forest and Climate Change
 Government of India
 (Impact Assessment Division)

ALSO SENT
 THROUGH
 E-OFFICE

Paryavaran Bhawan
 Jorbagh Road
 New Delhi-110003

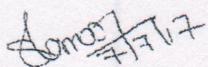
Dated: 7th July, 2017.

OFFICE MEMORANDUM

The Ministry is in receipt of references seeking clarification on the applicability of Environment Impact Assessment Notification, 2006 on Solar Photo Voltaic (PV) Power Projects; Solar Thermal Power Plants; and Development of Solar Parks.

2. The status on non-applicability of Environment Impact Assessment Notification, 2006 on Solar Photo Voltaic (PV) Power Projects has been clarified by O.M. No. J-11013/41/2006-IA.II(I) dated 13th May 2011. Similarly, the status on non-applicability of EIA Notification, 2006 has been clarified vide Ministry's O.M. No. J-11013/41/2006-IA.II(I) dated 30th June 2011. This notification also stipulates the general environmental norms to be followed by such projects.
3. The matter of applicability of item 8(a), 8(b) and 7(c) of the Schedule of EIA notification, 2006 on the projects of Solar Photo Voltaic (PV) Power Projects, Solar Thermal Power Plants and Development of Solar Parks has been further examined in the Ministry. It is clarified that the provisions of the Environment Impact Assessment Notification, 2006 is not applicable to the above projects subject to such projects following the environmental and statutory stipulations made in the above O.M. dated 30th June 2011.
4. It is also clarified that the disposal of Photo Voltaic Cells attracts the provisions of the Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules, 2016.
5. The development of Solar Parks shall attract the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

This issues with the approval of Competent Authority


 (Sharath Kumar Pallerla)
 Director
 sharath.kr@gov.in

Copy to:

1. **The Secretary**, Ministry of New and renewable Energy, Block No. 14, CGO Complex, Lodi Road, New Delhi - 110003
2. **The Secretary**, Department of Environment, Government of Rajasthan, Secretariat, Jaipur
3. **Shri. Bibhu Bishwal**, Vice President, Saurya Urja Company of Rajasthan Limited, 701-703, 7th Floor, Kailash Tower, Near Apex mall, Lalkothi, Tonk Road, Jaipur - 302015

E-Office-File/Receipt No.
/ Adviser(NSM-DN)/20.
 In Date..... Out Date o.

E. No. 329/14/2017-NSM
 Government of India
 Ministry of New and Renewable Energy
 National Solar Mission Division

Fax No. 24367329

No. J-11013/41/2006-IA.II(I)
 Government of India
 Ministry of Environment & Forests

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003.
 Telefax: 24362434

Dated the 30th June, 2011

OFFICE MEMORANDUM

Sub: Environment Clearance for setting up of Solar Thermal Power Plants under JNNSM – applicability of EIA Notification, 2006 – Regarding.

Ministry of New and Renewable Energy (MNRE) has brought to the notice of this Ministry that the State Pollution Control Boards have been asking for obtaining prior environment clearance in respect of Solar Thermal Power Projects as according to them, these projects get covered under Category 8(b) of the schedule to the EIA Notification, 2006. The matter has been examined in the Ministry of Environment & Forests, in the light of the technical and scientific information provided by MNRE vide their letter no. 29/1(1)/2011-12/JNNSM(ST) dated 22.6.2011 (copy enclosed).

4. It is clarified that Solar Thermal Power Projects are not covered by the provisions of EIA Notification, 2006. However, keeping in view the extent of land required for such projects, it has been decided that:

- State Pollution Control Board / UTPCC before issuing consent to establish under Air and Water Act to such units may ensure and satisfy themselves by undertaking a site visit that the proposed area does not involve; (i) any wet land, (ii) any agriculture land, (iii) ecologically sensitive area, (iv) areas rich in bio-diversity, (v) areas with large habitation. In case, any displacement of habitation is involved, the requisite R&R and CSR should be put in place as per the norms of the respective State Government. Further, if the area involves any forestland, it needs to be ensured that the requisite prior forestry clearance for diversion of forestland has also been obtained under FC Act.
- In addition, the site should also conform to the provisions of the CRZ Notification, 2011. Under the CRZ Notification, 2011, this activity will be prohibited in the CRZ area.
- It also needs to be ensured that the requisite prior commitment from the Competent Authority for availability of requisite quantity of water for the project is available with the proponent.
- The land so made available for the solar thermal power plant will not be deviated for any other purpose and no change of land use what so ever will be permitted without obtaining requisite clearance from the Competent Authority as applicable.
- All other clearances as may be applicable from other Regulatory Authorities under various Rules and Regulations inter-alia consent under HSM Rules etc. should be available before issue of consent by the SPCB.

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3. Further, CPCB will, separately, make a study on some illustrative aspects of the actual environmental impacts of these Solar Thermal Power Plants and Solar Photovoltaic Plants with a view to report to MoEF during and after setting up of these plants i.e. construction phase and implementation phase. The SPCBs may also be kept involve in such studies to be undertaken by CPCB.

This issues with the approval of the Competent Authority.

(Signature)
(Dr. S.K. Aggarwal)
Director

To

- 1. Secretary, Ministry of New and Renewable Energy, Block no. 14, CGO Complex, Lodi Road, New Delhi-110 003.
- 2. All the Officers of IA Division
- 3. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
- 4. Chairman, CPCB
- 5. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:-

- 1. PS to MEF
- 2. PPS to Secretary (E&F)
- 3. PPS to SS(JMM)
- 4. Advisor (NB)
- 5. Website, MoEF
- 6. Guard File



राजस्थान राज्य प्रदूषण नियंत्रण मंडल
RAJASTHAN STATE POLLUTION CONTROL BOARD
 04, झालाना संस्थानिक क्षेत्र झालाना झूंगरी जयपुर - 302004
 फोन: 5101871, 5101872, ईपीबीएक्स: 5159600, 5159699, फैक्स: 5159694 & 97

OFFICE ORDER

The Rajasthan Water (Prevention and Control of Pollution) Rules, 1975 and Rajasthan Air (Prevention and Control of Pollution) Rules, 1983 have been amended, vide Notification dated 26.05.2016. In the said rules "white category" has been inserted.

The following industries mentioned herein in the white category are not required to obtain consent to establish and consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981:-

S. No.	Type of Unit
1.	Assembly of air coolers/ conditioners, repairing and servicing
2.	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press) of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making for printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying/ electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing/ washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment/ metal surface finishing operations/ painting)
15.	Flavoured betel nuts production/ grinding of Spices (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass ampules and vials making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)

33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell and wind power
36.	Mini hydel power (less than 25 MW)
37.	Surgical and medical products assembling only (not involving effluent/ emission generating processes)
38.	Flour Mill (Atta Chaki) without washing
39.	Furniture making units (without mechanized paint booth, anodizing, pickling, galvanizing, furnace and boiler)
40.	Wax Candles (excluding manufacturing of wax)
41.	Agarbati making units
42.	Blue potteries
43.	General wire industries like wire drawing, Barbed wire, Chain links making units (dry process without any heat treatment/ metal surface finishing operations/ painting)
44.	Gems and jewelry units (without furnace and metal finishing operations)
45.	Cold Storage
46.	Production of earthen pots, bricks (using fly ash), kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located within a radius of 300 kms. from any coal/ lignite based thermal power plant
47.	Production of earthen pots, bricks, kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located beyond a radius of 300 kms. from any coal/ lignite based thermal power plant

The industries mentioned hereinabove are deleted from the office order No. F-14(23)Policy/RPCB/Plg/10548-10587, dated 07.03.2013 and subsequent orders forthwith.

dc (K.C.A. Arun Prasad)
Member Secretary

F.12 (PSC-1)/ RSPCB/ PSC/ 366 to 397

Dated: 31/05/2016

Copy to following for information and necessary action:

1. P.S. to Additional Chief Secretary (Environment & Forest), Department of Environment, Government of Rajasthan, Jaipur
2. P.S. to Chairperson, RSPCB, Jaipur
3. Secretary, Department of Environment, Government of Rajasthan, Jaipur
4. Sr. P.A. to Member Secretary, RSPCB, Jaipur
5. Chief Environmental Engineer / Chief Scientific Officer, RSPCB, Jaipur
6. Group Incharge, EC/ Hazardous/ MSW/ BMW/ HOP/ Textile/ CPM/ Planning/ IT, DF & Cess/ MUID/ Mines/ CD & SCMG/ Law/ CCC/ PSC & Projects, RSPCB, Jaipur
7. Regional Officer, RSPCB, Jaipur (South)/ Jaipur (North)/ Alwar/ Balotra/ Bhartpur/ Bhilwara/ Bikaner/ Jodhpur/ Pali/ Kota/ Chittorgarh/ Kishangarh/ Sikar/ Udaipur/ Bhiwadi.
8. ACP, RPCB, Jaipur, with the direction to upload the order on Board's website.
9. Master File (PSC-6), PSC, RPCB, Jaipur.

dc Member Secretary